

Monetary Fund and the International Bank for Reconstruction and Development held in Washington in September 1954 [Placed in Library, see No. S-434/54]

(ii) Report on the Meeting of the Consultative Committee on Economic Development in South and South-East Asia held in Ottawa in October, 1954 [Placed in Library, see No S-435/54]

STATEMENT SHOWING ACTION TAKEN ON ASSURANCES, PROMISES, ETC GIVEN BY MINISTERS

THE MINISTER FOR COMMERCE (SHRI D. P. KARMARKAR). On behalf of Shri Satyanarayan Sinha I beg to lay on the Table the following statements showing the action taken by the Government on the various assurances, promises and undertakings given by Ministers and on suggestions made by Members during the various sessions shown against each:—
Assurances, etc —

(i) Statement No. II, Seventh Session, 1954

(ii) Statement No. VIII, Sixth Session, 1954

(iii) Statement No. XI, Fifth Session, 1953.

(iv) Supplementary Statement No. XII, Fourth Session, 1953.

(v) Supplementary Statement No. XVII, Third Session, 1953.

[See Appendix VIII, Annexures Nos. 15 to 19.]

Suggestions.—

Statement No. IV, Fifth Session, 1953

[See Appendix VIII, Annexure No. 20.]

MOTION FOR ELECTION TO THE COURT OF THE UNIVERSITY OF DELHI

THE PARLIAMENTARY SECRETARY TO THE MINISTER FOR EDUCATION (DR K L SHRIMALI). Sir, I beg to move the following motion:

"That in pursuance of section 43 of the Delhi University Act, 1922, read with item (xvi) of clause (1) of

statute 2 of the Statutes of the University of Delhi, this House do proceed to elect, in such manner as the Chairman may direct, one member from among themselves to be a member of the Court of the University of Delhi *vice* Dr Anup Singh, who retired from the membership of the Council of States on the 2nd April, 1954 and thereby ceased to be a member of the said Court with effect from that date"

MR CHAIRMAN. The question is:

"That in pursuance of section 43 of the Delhi University Act, 1922, read with item (xvi) of clause (1) of statute 2 of the Statutes of the University of Delhi, this House do proceed to elect, in such manner as the Chairman may direct one member from among themselves to be a member of the Court of the University of Delhi, *vice* Dr. Anup Singh, who retired from the membership of the Council of States on the 2nd April, 1954, and thereby ceased to be a member of the said Court with effect from that date"

The motion was adopted.

MR. CHAIRMAN I have to inform hon Members that the 2nd December, 1954, has been fixed as the last date for receiving nominations and the 6th December, 1954 for holding election, if necessary, to the Court of the University of Delhi

The nominations will be received in the Rajya Sabha Notice Office upto 12 00 Noon on the 2nd. The election, which will be conducted in accordance with the system of proportional representation by means of the single transferable vote, will, if necessary, be held in Secretary's room (Room No 29) Ground Floor. Parliament House, between the hours of 3 P.M. and 5 P.M. on the 6th December 1954.

RESOLUTION REGARDING PRESIDENT'S PROCLAMATION ON ANDHRA

THE MINISTER FOR HOME AFFAIRS AND STATES (DR. K N. KATJU): Mr. Chairman, I beg to move: